

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1100**

TO BE ANSWERED ON THE 24TH JULY, 2018/ SHRAVANA 2, 1940 (SAKA)

REVOKING AFSPA

1100. SHRI C.N. JAYADEVAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has decided to revoke the Armed Forces (Special Powers) Act (AFSPA) in Meghalaya and reduce its ambit in Arunachal Pradesh;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government has any proposal to revisit the 2005 B.P. Jeevan Reddy Committee report which had recommended the repeal of the AFSPA altogether; and

(d) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) to (d): yes, Madam. In view of improved security situation in Meghalaya and in certain areas of Arunachal Pradesh bordering Assam:

(i) disturbed area under Armed Forces (Special Powers) Act, 1958, (AFSPA) for 10 km belt in Meghalaya bordering Assam, was not extended beyond 31.3.2018.

(ii) areas under AFSPA in the districts of Arunachal Pradesh have been reduced from 16 police stations/police out post earlier to 8 police stations bordering the State of Assam besides continuing of AFSPA in Tirap, Changlang and Longding districts of Arunachal Pradesh.

The decision to issue notification for declaring 'disturbed area' under AFSPA, is taken periodically after making an objective assessment of the ground situation in consultation with security agencies and the concerned state Governments.